

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(24)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :

PETITION NUMBER : CP/57/2017

NAME OF THE PETITIONER(S) : N L TRAVELS PRIVATE LIMITED

UNDER SECTION : 252

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

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ORDER

Counsel for the Applicant present. Counsel for the RoC present and filed objections. The Company has been incorporated during 2008 and thereafter no balance sheets and annual returns have been filed. However, it is seen from the record that the Income Tax returns were filed and the Income Tax was paid for the Assessment Years 2015-2016, 2016-2017 and 2017-2018.

Counsel for the Applicant submitted that the Company is carrying on its business but non-filing of balance sheets and annual returns, the name of the Company has been struck off from the register of the Companies under section 248 (5) of the Companies Act, 2013.

Based on the records placed before this Bench and the arguments submitted by the Applicant, the Application is admitted. The concerned RoC is directed to restore the name of the Company in the register of Companies. The Applicant is directed to file all the pending annual returns and balance sheets within the time that may be provided by the RoC. The fine to the tune of Rs.10,000/- is imposed on the Applicant which is to be paid to the office of the RoC as per the procedure prescribed for incurring expenses towards the restoration of the name of the Company.

The Applicant is also directed to file an affidavit to the effect that no tainted money has been deposited in its accounts during the period of demonetization. Accordingly, the Application is **allowed**.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)